

ITEM NO.15

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 422/2024

PRIYA MISHRA & ANR.

Petitioner(s)

VERSUS

ELECTION COMMISSION OF INDIA

Respondent(s)

(FOR ADMISSION)

Date : 12-07-2024 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Dr. Sunil Kumar Agarwal, AOR
Mr. Narendra Mishra, Adv.
Mr. Atul Agrawal, Adv.
Mr. Nikhil Tyagi, Adv.
Mr. Rakesh Kumar Khare, Adv.
Mr. Amarjeet Sahani, Adv.
Mr. Sachin Kumar Srivastava, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 We are not inclined to entertain the Writ Petition instituted under Article 32 of the Constitution of India.
- 2 The Writ Petition is accordingly dismissed.
3. Pending applications, if any, stand disposed of.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR